

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH AT BHOPAL (M.P.)

O.A. No. 226/2024(CZ)

IN MATTER OF:

KAMAL TIWARI

.....APPLICANT

VERSUS

UNION OF INDIA & ORS.

.....RESPONDENTS

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PLACE: JABALPUR

DATE: 18.04.2025

**RESPONDENT NO. 2, 4 & 5
THROUGH**



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COMPLIANCE REPORT IN TERMS OF ORDER DATED
01.10.2024 PASSED BY THIS HON'BLE TRIBUNAL

1. In continuation of the compliance report dated 23.02.2025 and in terms of the directions issued by this Hon'ble Tribunal vide order dated 01.10.2024, Respondent Nos. 2, 4 and 5 respectfully submit the following further compliance report for kind consideration and appropriate directions.
2. That a high-level meeting was convened on 27.03.2025 under the chairmanship of the Principal Chief Conservator of Forests and Chief Wildlife Warden, Rajasthan, to review the progress on the demarcation of the boundary of the Nahargarh Wildlife Sanctuary, as per the notification dated 22.09.1980. A copy of the proceedings of the said meeting is annexed herewith and marked as **ANNEXURE A/4.**
3. That during the said meeting, the Deputy Conservator of Forests (IT), Mr. Ashok Kumar Jain, apprised the members of the technical process undertaken for the preparation of digital maps based on

various forest land records, including the original notification, khasra maps, and matching records.

4. The committee directed that the digital boundary line of the sanctuary be clearly indicated on the maps by assessing the status of notified forest land, revenue land, and other types of land, using khasra-scale mapping. The Deputy Conservator of Forests (IT) assured the committee that this action would be completed by 01.04.2025.
5. Further, it was directed that a village-wise justification statement be prepared to explain any inclusions or exclusions of land from the sanctuary area. The Surveyor Office and Deputy Conservator of Forests, Wildlife (Zoo), Jaipur, were instructed to prepare and submit the same.
6. Additionally, physical verification of the sanctuary boundary was mandated. For this purpose, GPS coordinates were marked at 50-meter intervals along the boundary line, and field staff were instructed to submit detailed land-use information on both sides of each GPS coordinate.
7. The collected data regarding land use has now been incorporated into the maps, and this updated action is proposed to be presented before the High-Powered Committee in the upcoming week.
8. That the answering respondents assure the Hon'ble Tribunal that continuous steps are being undertaken with due diligence and interdepartmental coordination to finalize the sanctuary boundary in compliance with the Tribunal's directions.
9. The answering respondents craves leave of this Hon'ble Tribunal to file additional status reports or documents as and when further developments take place or as directed by this Hon'ble Tribunal.
10. Affidavit is attached in support of this report.

PRAYER

In view of the above, it is respectfully prayed that this Hon'ble Tribunal may graciously be pleased to take this compliance report on record and pass any other orders or directions as deemed appropriate in the interest of justice.

PLACE: JABALPUR

DATE: 18.04.2025

**RESPONDENT NO. 2, 4 & 5
THROUGH**



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AFFIDAVIT

I VEERAY PAL SINGH S/o PHOOL SINGH Post:
DCFCWL Zoo Jaipur, R/o Bhatawali Dist. Bharatpur (Raj)
 _____, do hereby solemnly affirm on oath
 and state as under:-

1. That I am well acquainted with the facts of the present case and the report has been drafted by counsel for Respondent No. 2,4 & 5 on my instructions and contents thereof, have also been explained to me.
2. That Annexures are the Photocopies of originals & they are correct and are true to best of my knowledge.
3. That, affidavit is executed in support of documents annexed with the compliance report.

DEPONENT

[Signature]

VERIFICATION

The above named deponent do hereby verify that the contents of the aforesaid affidavit from paragraph 1 to 3 are true and correct to the best of my knowledge and belief.

Verified on this 19 day of Apr 2025.



Sworn & Signed Before Me

[Signature]
 NOTARY PUBLIC
 JAIPUR (RAJ.) INDIA

11 9 APR 2025

DEPONENT

[Signature]

(315-0658807508719)

8. इसी प्रकार अभ्यारण्य क्षेत्र की उक्त प्रक्रिया से इंगित की जाने वाली सीमा लाईन के ग्रामवार सीमा इंगितीकरण के औचित्य विवरण भी सर्वेयर कार्यालय हाजा उप वन संरक्षक चिडियाघर जयपुर द्वारा तैयार किये जाने हेतु उन्हें निर्देशित किया गया जिसमें समस्त प्रकार की भूमि का विस्तृत विवरण उल्लेखित किया जावे कि संबंधित ग्राम की भूमि किस कारण छोड़ी गयी है अथवा जोड़ी गयी है।
9. बैठक चर्चा के दौरान यह भी निर्देशित किया गया कि उक्तानुसार तैयार किये गये नक्शे के आधार पर उप वन संरक्षक वन्यजीव चिडियाघर जयपुर द्वारा भौतिक रूप से मौके की स्थिति का परीक्षण/मुआयना करवाया जावे जिससे मौके की वर्तमान वास्तविक स्थिति की सही जानकारी ली जा सके।

बैठक सधन्यवाद समाप्त हुई एवं अगली बैठक दिनांक 04.04.2025 को सांय 5.00 बजे नियत कर उप वन संरक्षक (वन्यजीव) चिडियाघर को ग्राउन्ड ट्रथिंग की रिपोर्ट के साथ उपस्थित होने के निर्देश दिये गये।

(शिखा मेहरा)

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक
राजस्थान

दिनांक :ई-हस्ताक्षर

क्रमांक : एफ.8(07)2024 / विधि / मुवजीप्र-02868

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. निजी सचिव, प्रधान मुख्य वन संरक्षक, (वन बल प्रमुख) राजस्थान जयपुर।
2. निजी सचिव, प्रधान मुख्य वन संरक्षक एवं मुख्य वन्य जीव प्रतिपालक राज0 जयपुर।
3. निजी सचिव, अति0 प्रधान मुख्य वन संरक्षक, श्रम एवं विधि, राजस्थान जयपुर।
4. निजी सचिव, अति0 प्रधान मुख्य वन संरक्षक, एफ.सी.ए., राजस्थान जयपुर।
5. निजी सचिव, अतिरिक्त प्रधान मुख्य वन संरक्षक, वन्यजीव राजस्थान, जयपुर।
6. मुख्य वन संरक्षक, कार्य आयोजना एवं वन बन्दोबस्त, राजस्थान, जयपुर।
7. उप वन संरक्षक, सूचना प्रौद्योगिकी, अरण्य भवन जयपुर।
8. उप वन संरक्षक (वन्यजीव) चिडियाघर, राजस्थान, जयपुर

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक
राजस्थान

Validity unknown

Digitally signed by Shikha Mehra
Designation : Principal Chief
Conservator Of Forest
Date: 2025.04.03 04:25:54 IST
Reason: Approved



Rishabh Kumar <rishabhkumar3005@gmail.com>

Compliance Report in OA 226/2024 filed on Behalf of Respondent No. 2, 4 & 5

1 message

Rishabh Kumar <rishabhkumar3005@gmail.com>
To: Ad Krishan Sharma <advocatekrishana@gmail.com>

Sat, Apr 19, 2025 at 2:19 PM

Hello Sir,

Please find attached the copy of the compliance report on behalf of Respondent No. 2, 4 & 5 filed in the matter of **Kamal Tiwari V. Union of India & Ors.** (OA No. 226/2024). This mail is being sent on behalf of the Standing Counsel for the State of Rajasthan (Adv. Shoeb Hasan Khan). This mail may be treated as proof of service.

Regards
Rishabh Kumar
Advocate

 **Compliance Report 2 in OA 226-2024.pdf**
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